

ACT No. XXX of 1857.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 23rd October 1857.)

AN ACT for the levy of Port-dues and Fees in the Port of Calcutta.

WHEREAS it is necessary to fix the amount of the Port-dues and fees
to be hereafter levied and taken in the Port of Calcutta
in accordance with the provisions of Act XXII of 1855;
It is enacted as follows:—

I. A Port-due, at a rate not exceeding the rate of four annas for every
ton of burden, shall be chargeable in respect of every
sea-going vessel of the burden of twenty tons and up-
wards which shall enter the said Port.

Port-due chargeable
on sea-going vessels of
twenty tons and upwards
entering the Port.

II. Provided that no such due shall be chargeable in respect of
any vessel which, having left the Port, is compelled to
re-enter it by stress of weather, or in consequence of
having sustained any damage.

No Port-due on ves-
sels compelled by stress
of weather to re-enter
the Port.

III. Provided also that the Port-due chargeable in respect of Dhonies
and country vessels employed in the coasting trade, shall
be at a rate equal to one-half the rate chargeable in
respect of other vessels; and such due shall not be chargeable oftener than
once in sixty days in respect of the same vessel.

Port-due on Dhonies
and country vessels.

IV. Vessels entering the Port in ballast shall be charged with
three-fourths of the Port-due which would otherwise be
chargeable.

Vessels entering the
Port in ballast.

V. Tug Steamers and River Steamers belonging to the said Port shall
be liable to the Port-due specified in Section I of this
Act; and the said due shall be chargeable in respect of
every

Tug Steamers and
River Steamers.

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every such Steamer once between the 1st day of January and the 30th day of June, and once between the 1st day of July and the 31st day of December in each year. The provisions of Section XLVI Act XXII of 1855 shall not be applicable to such Steamers.

VI. Within the said Port, fees may be charged for the following services at rates not exceeding those hereinafter specified, namely,

Fees for certain services.
Fees.

Hauling to or from chain moorings, each operation	Rs. 16
Hauling to or from swinging moorings, each operation	„ 10
Re-mooring	„ 16
Hauling in or out of dock, each operation	„ 30
Removing from one part of the Port to another	„ 25
Removing from one mooring to another at the request of the agent or master	„ 50
Hooking	„ 16
Measuring	„ 30

VII. This Act shall commence and have effect from and after the first day of January 1858; and the local Government shall on or before that date, pursuant to Section XLII Act XXII of 1855, declare, by notification to be published in the *Calcutta Gazette*, the rates at which Port-dues and fees shall be levied in the said Port, subject to the provisions of and within the limits prescribed by this Act; and from and after the said date, no Port-due or fee shall be levied at the said Port, except under the authority of Act XXII of 1855 and of this Act.

Commencement of Act.
Rates of Port-dues and fees to be published.
No other Port-dues or fees to be levied.

VIII. This Act shall be read with and taken as a part of Act XXII of 1855.

